

**GOVERNMENT OF INDIA
OVERSEAS INDIAN AFFAIRS
LOK SABHA**

STARRED QUESTION NO:578
ANSWERED ON:16.05.2012
ENLISTMENT OF NRI VOTERS
Singh Shri Radhey Mohan

Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) the estimated number of Non -Resident Indians (NRIs) residing in foreign countries;
- (b) whether registration of the NRIs to the voters list has been initiated;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI)

(a) to (d) A statement is laid on the Table of the House. (Annexure)

ANNEXURE

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 578 FOR REPLY ON 16th MAY, 2012 BY SHRI RADHE MOHAN SINGH ON ENLISTMENT OF NRI VOTERS.

(a) to (d): Informal estimates collected since 2010 indicate that around 1 crore (10 million) NRIs reside in foreign countries. This does not include Persons of Indian Origin (PIOs), who have acquired citizenship of foreign countries.

All information relating to amendments to the Registration of Electors Rules, 1960 have been communicated to the Indian Missions to enable all Indian passport holders to register their names as overseas electors. The relevant forms are available on the official websites of the Chief Electoral Officers and Indian Missions. The Election Commission has issued detailed instructions to Electoral Registration Officers (EROs) for the registration of overseas Indian electors. The Indian Missions have also given publicity to the scheme of registration of overseas Indian electors.